

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 207
IA No. 369/JPR/2019
IA No. 409/JPR/2019
IA No. 244/JPR/2020
CP No. (IB)- 186/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shanti Construction Co.

...Operational Creditor/Applicant

Versus

Chordia Buildcon Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prateek Kedawat, Adv.

For the Respondent : None-appeared

ORDER

IA No. 244/JPR/2020:

Heard Mr. Prateek Kedawat, Adv. for the Petitioner/ Operational Creditor.

There is no representation on behalf of the Respondent/ Corporate Debtor.

Learned counsel for the Petitioner seeks withdrawal of the CP with liberty to revive the same if there is any breach of settlement on the part of the Respondent. Permission is granted. IA is allowed and CP No. (IB)- 186/9/JPR/2019 is dismissed as withdrawn.

sdr

sdr

CP No. (IB)- 186/9/JPR/2019:

In view of the order passed in IA No. 244/JPR/2020, the instant CP is dismissed as withdrawn along with all pending IAs.

Sd-

(Deep Chandra Joshi)
Judicial Member

Sd-

(Raghu Nayyar)
Technical Member

May 24, 2022
HA